GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
RAJYA SABHA
UNSTARRED QUESTION NO. 1481
ANSWERED ON 31/07/2026

STEPS TO SIMPLIFY EXPORT AND IMPORT PROCEDURES

1481. SHRI K.R.N. RAJESHKUMAR

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has taken steps to simplify export and import procedures; and
(b) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY

(SHRI JITIN PRASADA)

(a) & (b) The Government has taken several steps to simplify export and import procedures, reduce compliance burden, enhance transparency and improve ease of doing business. Some of the major measures include:

(i) **End-to-End Digitalisation of Services:** Export-import related services have progressively been digitised across Government platforms. Many of the DGFT services, including issuance of IEC, Authorisations, Scrips and Certificates, are delivered through a paperless, contactless online system. Customs has enabled electronic filing and processing of Bills of Entry, Shipping Bills and supporting documents, reducing physical interface and processing time.

(ii) **Integrated Digital Ecosystem for EXIM Trade:** Government systems have been integrated to facilitate seamless exchange of data and minimise repetitive submissions by trade. DGFT systems are integrated with ICEGATE for customs data, banks for foreign exchange realisation and other Government databases, enabling electronic verification and faster processing.

(iii) **Single Window and Unified Regulatory Clearances:** CBIC has operationalised SWIFT 2.0 (Single Window Interface for Facilitating Trade) as a single digital touchpoint for regulatory clearances involving Partner Government Agencies (PGAs), enabling electronic submission of applications and documents, online payments, real-time status tracking and digital issuance of approvals/NOCs through a unified interface.

(iv) **Trade Connect e-Platform:** The Trade Connect e-Platform has been launched as a comprehensive trade information and facilitation platform for exporters, particularly MSMEs. The platform provides market intelligence, country and product-specific insights, tariff and FTA-related information, buyer discovery, details of trade events, access to export-related services and expert guidance, helping exporters through a single digital platform.

(v) **Digital Certification and Paperless Trade Documentation:** The e-Certificate of Origin (eCoO) 2.0 system enables online issuance and verification of Preferential and Non-Preferential Certificates of Origin, reducing processing time and promoting paperless trade.

(vi) **Automation and Risk-Based Cargo Clearance:** Customs has introduced system-driven and risk-based processes, including risk-based assessment and examination of consignments and remote clearance mechanisms, to reduce physical intervention and facilitate faster and more efficient cargo clearance.

(vii) **Online Grievance Redressal and Stakeholder Support:** Several mechanisms such as JanSunwai, online HelpDesks and system-based ticketing systems have been introduced for time-bound grievance redressal and stakeholder support, improving transparency and accessibility of services.

(viii) **Facilitation of e-Commerce Exports:** Reforms have been undertaken to promote e-commerce exports, including removal of the value cap on commercial export consignments and streamlining of Return-to-Origin (RTO) handling and re-import procedures under the courier framework.

(ix) **Technology-enabled Customs Clearance:** Technology-enabled remote clearance mechanisms have been introduced to reduce physical intervention in customs processes. These include remote customs clearance of vessels without physical boarding and greater electronic processing of port arrival and departure formalities, resulting in faster turnaround and reduced port delays.

(x) **Trade Intelligence & Analytics (TIA) Portal:** Department of Commerce has launched the Trade Intelligence & Analytics (TIA) Portal on 18 November 2025, a one-stop, open-source digital platform consolidating global and bilateral trade databases into a single system. It replaces legacy portals (Monitoring Dashboard, Niryat Portal, Tradestat Portal) with automated data extraction, over 270 interactive visualisations across 28+ dashboards, and tools such as the Trade Watch Tower, Critical Minerals Dashboard, and Surge Monitoring tools covering FTA/non-FTA partners. This is intended to give importers, exporters, MSMEs, and startups including those in remote regions easier access to trade data for informed decision-making and better utilisation of Free Trade Agreements.

(xi) **CBIC Digital Trade Facilitation and System Integration Initiatives:** CBIC introduced system-based auto-approval for IFSC code registration, eliminating manual port-officer intervention when the same bank account/IFSC combination for an IEC has already been approved at one location, ensuring faster credit of export incentives. CBIC also launched ICEGATE–LPMS integration, enabling real-time bidirectional data exchange for Bill of Entry, Shipping Bill, Out of Charge and Let Export Order, automating workflows and cargo-tracking from slot booking to gate-out, and strengthening Coordinated Border Management and risk-based targeting.

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